

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
N E W D E L H I

O.A. No. 663 of 1987.
KAXXNa

199

DATE OF DECISION 08th August, 1991.

Shri R.S. Sisodia Petitioner Applicant

None. Advocate for the Petitioner(s)
 Versus Applicant

Union of India & Others Respondent s

None. Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. **J.P.SHARMA, JUDICIAL MEMBER**

The Hon'ble Mr. **B.B.MAHAJAN, ADMINISTRATIVE MEMBER**

1. Whether Reporters of local papers may be allowed to see the Judgement ? L
2. To be referred to the Reporter or not ? L
3. Whether their Lordships wish to see the fair copy of the Judgement ? L
4. Whether it needs to be circulated to other Benches of the Tribunal ? L

JUDGEMENT

(Delivered by Hon'ble Mr.J.P.
 Sharma, Judicial Member)

The applicant has filed this case for expunction of entry of the adverse remarks recorded in the year 1983 and 1984 and challenge the Memo. dated 25/29-8-1986 and Memo. dated 9-3-1987 (Annexure A-I and A-II). The application was filed on 24.4.1987. Neither the applicant nor his counsel is present. The applicant's counsel has taken number of adjournments earlier. On 19.2.1991, none of the parties were present. On next date, i.e., 15.3.1991, learned counsel for the applicant had taken adjournment and prayed that the matter may not be taken up before 9.4.91.

2. It appears that the applicant has lost his interest

...2...

(a)

in the matter and is not interested to prosecute the same.

In view of above facts, the original application is dismissed in default for non-prosecution with no order as to costs.

/PKK/

B.B.Mahajan
(B.B.Mahajan)
Member (A)
8.8.91.

J.P.Sharma
(J.P.Sharma)
Member (J)
8.8.91.